प्रदूषण रोकिए । पर्यावरण बचाइए ।।

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, आजमगढ़

UTTAR PRADESH POLLUTION CONTROL BOARD, AZAMGARH

सं.सं./Ref- 487/नगर पालिका/पी0 ओ0 एम0-370/2021/2024-25 दिनांक/Date 30-8-2024

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001 .

Sub: Regarding submission of Report on behalf Of Uttar Pradesh Pollution Control Board in pursuance to the Order Dated 17.05.2024 Passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi In Original Application No. 370 Of 2021, Manoj Kumar Ray Versus State Of Uttar Pradesh & Ors.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 17.05.2024 passed by Hon'ble NGT Principal Bench, New Delhi in Original Application No. 370 Of 2021, Manoj Kumar Ray Versus State Of Uttar Pradesh & Ors, The Report on behalf of Uttar Pradesh Pollution Control Board is enclosed herewith for your kind perusal and further necessary action.

Sincerely Yours,

AJEET KUMAR SUMAN
Digitally signed by AJEET KUMAR SUMAN
Date: 2024.08.30 15:48:21 +05'30'

(Ajeet Kumar Suman)
Regional Officer

Enclosures: As above

Copy to: Following for information and further necessary action.

Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.

Regional Officer

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO- 370 OF 2021

IN THE MATTER OF:

Manoj Kumar Rai — Applicant

Versus

State of Uttar Pradesh — Respondent

Order Date- 17.05.2024

Next Listing- 03.09.2024

REPORT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN PURSUANCE TO THE ORDER DATED 17.05.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 370 OF 2021, MANOJ KUMAR RAY VERSUS STATE OF UTTAR PRADESH & ORS.

That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 17.05.2024 in Original Application No. 370 of 2021 in the matter of Manoj Kumar Ray Versus State of Uttar Pradesh & Ors has passed the following directions:-

"..... 10. Learned Counsel for UPPCB has referred to annexure-3 filed along with the report dated 15.5.2024 and has pointed out that EC of Rs. 2.3 crores on the Municipal Council, Balia at the rate of 5,00,000

30/08/24 (M.A)

30/8/2024 LO

30/8/2024 ASO

per month for a period of 46 months has been imposed for violating the environmental norms and 15 days time has been granted to deposit the said EC amount. He has stated that for the future violation also EC will be imposed for every six months by following the due process applying the same formula. He has also informed that prosecution has been initiated against the Nagar Palika Parishad, Balia and its Executive Officer for not setting up the sewage treatment plant, for treatment of sewage which is being discharged in river Ganga through Katahal drain at District Balia, under Section 43 of the Water Act, 1974 before the Special Judicial Magistrate First Class (Air and Water pollution), Lucknow on 15.05.2024. Counsel for the UPPCB is directed to disclose the progress in that prosecution in the next report.....

..... 12. Let the fresh reports by the State of UP and UPPCB be filed at least one week before the next date of hearing keeping in view the observations made above..... "

1. That most respectfully it is submitted that the Uttar Pradesh Pollution Control Board has filed prosecution before the Special Judicial Magistrate, 1st Class (Air and Water Pollution), Lucknow on 15.05.2024 under section-43 of The Water (Prevention and Control of Pollution) Act,

1974 against the Nagar Palika Parishad, Ballia and Executive Officer, Nagar Palika Parishad, Ballia for not setting up sewage treatment plant (STP) for treatment of sewage which is being discharge in River Ganga through Katahal Drain at District- Ballia.

2. That as per the information provided by the Law Section of the Uttar Pradesh Pollution Control Board, the above mentioned complaint case is listed on 21.09.2024 before the Special Judicial Magistrate, 1st Class (Air and Water Pollution), Lucknow for statement/evidence under section 202 of the Criminal Procedure Code, 1973 as amended by the section 225 of the Bhartiya Nagrik Suraksha Sanhita, 2023. The copy of the latest status of the case is being attached herewith as **Annexure No-1** to this report.

3. That the Uttar Pradesh Pollution Control Board vide letter dated 10.05.2024 has imposed Environmental Compensation of Rs. 2.30 Cr against the Authority concerned i.e. Executive Officer, Nagar Palika Parishad, Ballia for not setting up adequate sewage treatment plant for treatment of sewage, being discharge in River Ganga through Katahal Drain at District- Ballia. The copy of the letter dated 10.05.2024 is being attached herewith as **Annexure No-2** to this report.

4. That since the Environmental Compensation as stated above, was not recovered, the Uttar Pradesh Pollution

Control Board vide its letter dated 29.08.2024 has requested to the District Magistrate, Ballia for recovery of the Environmental Compensation of Rs. 2.30 Crores against the Authority concerned i.e. Executive Officer, Nagar Palika Parishad, Ballia. The copy of the letter dated 29.08.2024 is being attached as **Annexure No-3** to this report.

Therefore, the above report on behalf of the Uttar Pradesh Pollution Control Board is placed before the Hon'ble National Green Tribunal for kind perusal and consideration please.

AJEET KUMAR SUMAN
Digitally signed by AJEET KUMAR SUMAN
Date: 2024.08.30 15:54:21 +05'30'

(**Ajeet Kumar Suman**)
Regional Officer
UP Pollution Control Board
Azamgarh

30/08/24 (M.A)

30/8/2024 L.A

30/8/2024 ASO

...34 AM

...Court India Services

Skip to Navigation Skip to Main Content Site map

A- A A+ A A Language

Annexure No-1

Search Menu

CNR Number

Case Status

Court Orders

Cause List

Caveat Search

Location

Case Status

Uttar Pradesh

Lucknow

Lucknow District Court Complex

Party Name | Case Number | Filing Number | Advocate | FIR Number | Act | Case Type

Back

Chief Judicial Magistrate

Case Details

Case Type	WARRANT OR SUMMONS CRIMINAL CASE		
Filing Number	53947/2024	Filing Date	15-05-2024
Registration Number	10/2024	Registration Date:	16-05-2024
CNR Number	UPLK040539562024 *(Note the CNR number for future reference)*		*View QR Code / Cause Title*

Case Status

First Hearing Date	07th June 2024
Next Hearing Date	21st September 2024
Case Stage	Appearance
Court Number and Judge	77-SPL.JM POLLUTION

Petitioner and Advocate

1) UPPCB

Respondent and Advocate

1) M/S NAGAR PALIKA PARISHAD BALIA AND OTHER

Scanned with OKEN Scanner

Under Act(s)	Under Section(s)
WATER (PREVENTION AND CONTROL OF POLLUTION) ACT	43

Case History

Judge	Business on Date	Hearing Date	Purpose of Hearing
SPLJM POLLUTION	07-06-2024	01-08-2024	Appearance
SPLJM POLLUTION	01-08-2024	21-09-2024	Appearance

About Us
Newsletter
Forms for Advocates
Help Videos
Site map
Contact Us
Web Information Manager

Terms and Conditions
Copyright Policy
Hyperlinking Policy
Privacy Policy
Accessibility Statement
Screen Reader Access
Disclaimer

INDIA CODE

This site is designed, hosted and maintained by National Informatics Centre (NIC), Ministry of Electronics & Information Technology, Government of India.
Last Reviewed and Updated on: 2 April 2024
Download eCourts Services App :

© 2022 eCommittee Supreme Court of India. All Rights Reserved

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 10593 /सी-6/सा-876/OA.N-593/17/2024 Dated 10-5-24

ई-मेल/पंजीकृ

Annexure No-2

सेवा में,

अधिशासी अधिकारी,
नगर पालिका परिषद, बलिया।
जनपद-बलिया। मोबाइल नं-7985423553।

विषयः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 21.05.2020 के अनुपालन में नगर पालिका परिषद, बलिया के क्षेत्रान्तर्गत आच्छादित अनटैप्ड नालों से गंगा नदी में निस्तारित हो रहे अशोधित सीवेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थापित न किये जाने के दृष्टिगत उत्तरदायी यथा नगर पालिका परिषद, बलिया के विरूद्ध दिनांक 01.07.2020 से सीवेज के शुद्धिकरण होने तक रूपये 5.0 लाख प्रतिमाह प्रति ड्रेन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में निर्गत कारण बताओ नोटिस दिनांक 13.04.2024 को निस्तारित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड के पत्रांक-एच.09452/सी0-6/सा0-876/24 दिनांक 13.04.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 21.05.2020 के अनुपालन में नगर पालिका परिषद, बलिया के क्षेत्रान्तर्गत आच्छादित अनटैप्ड नालों से गंगा नदी में निस्तारित हो रहे अशोधित सीवेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थापित न किये जाने के दृष्टिगत उत्तरदायी यथा नगर पालिका परिषद, बलिया के विरूद्ध दिनांक 01.07.2020 से सीवेज के शुद्धिकरण होने तक रूपये 5.0 लाख प्रतिमाह प्रति ड्रेन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में दिनांक 13.04.2024 को कारण बताओ नोटिस निर्गत किया गया था।

उक्त कारण बताओ नोटिस दिनांक 13.04.2024 के सम्बन्ध में आप द्वारा पत्र दिनांक 30.04.2024 के माध्यम से उत्तर प्रेषित किया गया है, जिसमें उल्लिखित है:

"..... नगर क्षेत्र से उत्सर्जित ब्लैक वाटर (शौचालय से निकलने वाला दूषित जल) और ग्रे वाटर (किचन, नहाने व अन्य घरेलू कार्य से निकलने वाला दूषित जल) मिलकर सीवर का निर्माण करते हैं, जिसकी कुल मात्रा 16.12 एमएलडी है, जिसके प्रबन्धन शोधन के लिये निर्माण खण्ड जल निगम, उत्तर प्रदेश, बलिया नगरीय द्वारा वर्ष 2008 में 20 एमएलडी क्षमता के सीवरेज एवं एसटीपी निर्माण कार्य प्रस्तावित था, जो किन्ही कारणों अपूर्ण हैं...."

आप द्वारा उपरोक्तानुसार वर्णित तथ्य से स्पष्ट है कि नगर पालिका परिषद, बलिया के क्षेत्रान्तर्गत आच्छादित अनटैप्ड कटहल नाला के माध्यम से गंगा नदी में निस्तारित हो रहे अशोधित सीवरेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवरेज शुद्धिकरण व्यवस्था स्थापित नही हुई है। अतः आपके पत्र दिनांक 30.04.2024 के माध्यम से प्रेषित उत्तर बलहीन एवं असंतोषजनक है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-370/2021 मनोज कुमार राय बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 19.03.2024 के सुसंगत अंश निम्नवत है-

".....11. We also enquired from learned Counsel for Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB") as to why action has not been taken by UPPCB against violators for committing noncompliance of mandate of Section 24 of Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974") by discharging untreated effluent in river Ganga and also by not handling, management and treatment of solid waste in prescribed manner in accordance with Solid Waste Management Rules, 2016, to which he said that action would be taken but could not explain as to why no action has been taken so far, though respondent authorities are continuously violating law committing offence and still statutory regulator is inactive and silent and has not taken any action. This inaction on the part of statutory regulators cannot be appreciated and must be condemned.....
.....13. We also direct UPPCB to take action against violators for committing offence under Section 43 read with Sections 24 and 47 of Water Act, 1974 and under Sections 15 and 16 of Environment (Protection) Act, 1986 and submit compliance report. UPPCB shall also take appropriate action by computing environmental compensation payable by violators for past violations and shall continue to levy such compensation for future violations till compliance is shown by respondents....."

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

Scanned with OKEN Scanner

उपरोक्तानुसार मा0 अधिकरण द्वारा पारित आदेश दिनांक 19.03.2024 के अनुपालन एवं आप द्वारा प्रस्तुत उत्तर दिनांक 30.04.2024 के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय अधिकारी, आजमगढ़ द्वारा पत्र दिनांक 08.05.2024 के माध्यम से संस्तुति आख्या बोर्ड मुख्यालय को उपलब्ध करायी गयी है। उक्त आख्यानुसार जनपद–बलिया स्थित कटहल नाले का निरीक्षण राज्य बोर्ड के क्षेत्रीय कार्यालय, आजमगढ़ द्वारा दिनांक 22.04.2024 तथा 23.04.2024 को श्री अखिलेश कुमार, अनुश्रवण सहायक द्वारा एवं 02.05.2024 को ओ0एच0 सिद्दीकी, सहायक वैज्ञानिक अधिकारी द्वारा श्री नीरज कुमार सहायक अभियंता, नगर पालिका परिषद, बलिया के साथ किया गया। निरीक्षण आख्यानुसार जनपद–बलिया में लगभग 16.12 एम0एल0डी0 सीवेज उत्प्रवाह जनित होता है तथा कटहल नाले में सीवेज उत्प्रवाह नगरीय क्षेत्र के 6 नालों के माध्यम से निस्तारित होता है, जो अन्ततः गंगा नदी में निस्तारित होता है। निरीक्षण के समय कटहल नाले के गंगा नदी में निस्तारित होने से पूर्व लोहे की जाली लगी पायी गयी तथा नाले द्वारा गंगा नदी में निस्तारित हो रहे उत्प्रवाह, कटहल नाले के अप स्ट्रीम एवं डाउन स्ट्रीम स्थित गंगा नदी से एकत्रित जल नमूनों की विश्लेषण आख्या के अनुसार नमूनों में मुख्य प्रचालकों का मान निम्नवत है।

बिजयपुर घाट गंगा नदी (अप स्ट्रीम) दिनांक 22.04.2024									
pH	D.O. (mg/L)	B.O.D. (mg/L)	C.O.D. (mg/L)	Chloride (as Cl)	Hardness (as $Caco_3$)	Conductivity (µmhos/cm)	TDS	Total Coliform (MPN/100mL)	Fecal Coliform (MPN/100mL)
8.08	7.8	3.2	12.0	49.48	160	440	268	5800	3100
महावीर घाट गंगा नदी (डाउन स्ट्रीम) दिनांक 22.04.2024									
pH	D.O. (mg/L)	B.O.D. (mg/L)	C.O.D. (mg/L)	Chloride (as Cl)	Hardness (as $Caco_3$)	Conductivity (µmhos/cm)	TDS	Total Coliform (MPN/100mL)	Fecal Coliform (MPN/100mL)
7.95	7.6	3.5	13.8	52.48	168	446	272	7000	4900

कटहल नाला से दिनांक 23.04.2024 को एकत्रित नमूने की विश्लेषण आख्यानुसार मुख्य प्रचालकों का मान निम्नवत् है–

Parameter	Unit	Results
Colour	Hazen	30
Suspended Solids	mg/L	128
Total Coliform	MPN/100 mL	2500000
Fecal Coliform	MPN/100 mL	1300000
Bio-Chemical Oxygen Demand	mg/L	46
Chemical Oxygen Demand	mg/L	198
Dissolved Oxygen	mg/L	1.7

उपरोक्त वर्णित तथ्यों से स्पष्ट है कि नगर पालिका परिषद, बलिया द्वारा कटहल नाले के माध्यम से सीवेज उत्प्रवाह बिना किसी समुचित शुद्धिकरण किये गंगा नदी में निस्तारित किया जा रहा है, जिसके फलस्वरूप गंगा नदी की जल गुणता पर विपरीत प्रभाव पड़ना स्वभाविक है।

उक्त के दृष्टिगत माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 21.05.2020 के अनुपालन में नगर पालिका परिषद, बलिया के क्षेत्रान्तर्गत आच्छादित अनटैप्ड नालों से गंगा नदी में निस्तारित हो रहे अशोधित सीवेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थापित न किये जाने के दृष्टिगत उत्तरदायी यथा नगर पालिका परिषद, बलिया के विरूद्ध दिनांक 01.07.2020 से सीवेज के शुद्धिकरण होने तक रूपये 5.0 लाख प्रतिमाह प्रति ड्रेन की दर से माह जुलाई, 2020 से माह अप्रैल, 2024 तक कुल उल्लंघनकारी 46 माह हेतु रू0 05 लाख प्रतिमाह प्रति ड्रेन की दर से आंकलित पर्यावरणीय क्षतिपूर्ति रू0 2.30 करोड़ अधिरोपित किये जाने की संस्तुति की गयी है।

Scanned with OKEN Scanner

अतः उपरोक्त वर्णित तथ्यों एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, आजमगढ़ की संस्तुति को दृष्टिगत रखते हुये नगर पालिका परिषद, बलिया के विरूद्ध रू0 2.30 करोड़ (रू0 दो करोड़ तीस लाख मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये कारण बताओं नोटिस दिनांक 13.04.2024 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तों के अधीन निस्तारित किया जाता है:-

1. नगर पालिका परिषद, बलिया के विरूद्ध उल्लंघनकारी 40 माह हेतु रू0 05 लाख प्रतिमाह प्रति ब्रेन की दर से आंकलित पर्यावरणीय क्षतिपूर्ति रू0 2.30 करोड़ की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 705102010002104 IFSC कोड UBIN 0570150 में जमा किया जाना सुनिश्चित किया जाये।

राक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त-6)

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
1. जिलाधिकारी, बलिया।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आजमगढ़।

मुख्य पर्यावरण अधिकारी
(वृत्त-6)

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 7246 /C-6 /MSW-400 /Recovery/Ballia /2024 Dated 29-8-24

Registered/Speed Post/E-Mail

Annexure No-3

To,

The Collector,
District-Ballia.
मोबाइल 05498-222311

Subject:Regarding collection/recovery of Environmental Compensation imposed against Nagar Palika Parishad, Ballia .

Please refer to the attached office letter No-HO10593/C-6/Sa-876/OA No-593/2017/2024 dated 10.05.2024.

Hon'ble NGT vide order dated 19.03.2024 in O.A. No. 307/2021, in the matter of Manoj Kumar Rai Versus State of UP has passed the directions. The relevant excerpt of the aforesaid direction is as follows-

" *.....13. We also direct UPPCB to take action against violators for committing offence under Section 43 read with Sections 24 and 47 of Water Act, 1974 and under Sections 15 and 16 of Environment (Protection) Act, 1986 and submit compliance report. UPPCB shall also take appropriate action by computing environmental compensation payable by violators for past violations and shall continue to levy such compensation for future violations till compliance is shown by respondents.....*"

In compliance of the above Hon'ble NGT order, the Uttar Pradesh Pollution Control Board vide letter dated 10.05.2024 has imposed the Environmental Compensation of Rs. 2.30 crores against the authority concerned i.e. Executive officer, Nagar Palika Parishad, Ballia for a default period of 01.07.2020 to 30.04.2024 for not setting up adequate sewage treatment plant for treatment of sewage which was being discharge river Ganga through Katahal drain at District-Ballia. As per the office record till date, the amount of the Environmental Compensation has not deposited by the Nagar Palika Parishad, Ballia.

The sum of Rs. 2.30 Crores (Rupees Two Crore Thirty Lakhs only) is payable in account of Environmental Compensation from Nagar Palika Parishad, Ballia.

The Name and Address of the authority concerned is as follows:-

1. Executive Officer , Nagar Palika Parishad, Ballia.

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's through following link-

Payment Gateway-https://erp.eshiksa.net/DirectFeesv3/UPPCB
Nature of Pollution-Water Pollution
EC imposed in compliance-NGT Order

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Azamgarh for information and necessary action .

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 – Fax: 0522 – 2720764
Email: info@uppcb.in; web site: www.uppcb.com

Scanned with OKEN Scanner